NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

E CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

PRESENT: SHRI Ch. SHRI S. V	MOHD SHARIEF TARIQ, MEMBER-JUD TJAYARAGHAVAN, MEMBER-TECHNI	OICIAL CAL
APPLICATION NUMBAER	: CA/ /2017	
PETITION NUMBER	: TCP/103/2016	
NAME OF THE PETITIONER(S)	: A. Shirany Gomez	
NAME OF THE RESPONDENT(S) others	: Aanandham Property Developers Private Limited & 21	
UNDER SECTION	: 397/398, 402 and 403	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
K. BHASKER	Coul for Rz + R5	R. Ble
M. ROSHAN ATIO	Coursel for R144 R15	r. A. J.
Par CIPT NIZHMA	Comfel for ""	Ĺ
HITESH KUMAR	Councellor R3, R4, R6-R11, R13, R16-18, R20-22	Lite
G. Venke JESWAZAN For Remsubramin Raja	Coursel for RIZ	Juhr

ORDER

Counsel for both the parties present. As seen from the order dated 11.07.2017, direction has been given to R2 and R5 to file counter within two weeks failing which the right of filing counter shall stand forfeited. Counsel for Respondents submitted that he has filed an appeal against the order dated 11.07.2017 on the issue of arraying the auditor as Respondent in the matter. Therefore, the same has no relevance with regard to filing of the counter. Accordingly, the right of filing of the counter stands forfeited, for the reasons that sufficient time has been granted to the Respondent for filing the counter but the same has not been done till date. Counsel for the Petitioner submitted that the other Respondents have filed the counter for which he prayed for time to file rejoinder. Counsel for the Petitioner is directed to file rejoinder within one week by providing a copy to the other side. The matter is posted for arguments. Put up on 30.08.2017 at 10.30 a.m.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk (CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL)